

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 13th day of August, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.

O.A. No. 572 of 2004

1. Narain Yadav S/O Soudagar Yadav R/O Haspura, P.O. Salare Paraiya, District Gaya.

2. Chanarik S/O Madho R/O Salare, P.O. Solar, District Gaya.

..... ....Applicants.

Counsel for applicants : Sri S.K. Mishra.

Versus

1. Union of India through the General Manager, E.C. Railway, Hajipur, Bihar.

2. The Divisional Railway Manager, E.C. Railway, Mughalsarai, District Varanasi..... .... Respondents.

Counsel for respondents : Sri K.P. Singh.

O R D E R (ORAL)

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri S.K. Mishra, learned counsel for applicant and Sri D.P. Singh holding brief of Sri K.P. Singh, learned counsel for the respondents. The cause of action and the reliefs being common, the applicants are permitted to join together.

2. The applicants claim to have worked as Casual Labour from time to time on availability of work under PWI, Eastern Railway, Gaya. It is alleged that they were called for screening vide letter dated 25.6.90 for the purpose of absorption in group 'D' service. It is stated that the applicants appeared before the Screening Committee on 17.7.1990 and furnished all original documents. It is, however, alleged that they were screened for the purpose of absorption but till date no order regarding absorption has been issued. The applicants, it is further alleged, have approached the authorities from time to time but each time they were informed that they would be offered appointment

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according to their seniority position. The applicants, it is further alleged, were surprised when the notice was issued on 28.6.03 declaring group 'D' vacancies to be filled by Railway Recruitment Board, East Central Railway. The applicants, it is further alleged, <sup>have been</sup> ~~were~~ submitting the representations from time to time. Learned counsel for the applicants submits that it would meet the ends of justice if the competent authority is directed to decide the representations of the applicants dated 20.6.2003 by a speaking order. I am of the view that the respondents have no objection to dispose of the representation of the applicants dated 20.6.2003 in accordance with law.

3. Accordingly, the O.A. is disposed of at the admission stage itself with a direction to the Respondent No.2 to decide and dispose of the representation of the applicants dated 20.6.2003 expeditiously by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

No order as to costs.

*R.H.J*  
V.C.

Asthana/